

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

CONTEMPT PETITION NO.40 of 1989

IN

O.A.NO.691/1989

Date of Judgment: 13th January 1992

BETWEEN:

Mr. J.Ramdas

Mr. T.Ramesh

Mr. K.Basha

Petitioners

AND

Mr. PRB Kumar,  
Telecom District Engineer,  
Nizamabad

Respondent

COUNSEL FOR THE PETITIONERS: Mr. C.Suryanarayana

COUNSEL FOR THE RESPONDENT: Mr. N.Bhaskar Rao,  
Addl. CGSC (on behalf of Respondent)

CORAM:

Hon'ble Shri R.Balasubramanian, Member (Admn.)

Hon'ble Shri C.J.Roy, Member (Judl.)

contd....

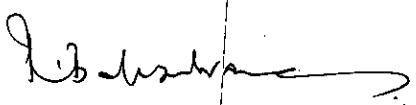
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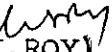
JUDGEMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
**SHRI C.J.ROY, MEMBER (JUDL.)**

This is a contempt petition filed by the learned counsel for the petitioners Mr. C. Suryanarayana to take action against the respondent for non-implementation of the interim orders passed on 29.9.1989 in OA 691/89. It is pertinent to note that Section 20 of the Contempt of Courts Act states that "cause of action for filing of the contempt of court application is just time barred within one year from the date of filing of the petition". It is also pertinent to note that it is not a continuous cause of action. This case is covered by a Larger Bench decision reported in Full Bench Decisions at page 335 (Volume-2). Following the Larger Bench decision, this Bench decided OA 648/89 and batch cases on 27.3.1991.

2. Under these circumstances, we hold that there is no contempt involved and the contempt petition is accordingly dismissed with no order as to costs. Shri N. Bhaskar Rao is present on behalf of the respondent and Shri C. Suryanarayana is present on behalf of the applicants.

(Dictated in the open Court).

  
(R. BALASUBRAMANIAN)  
Member (Admn.)

  
(C.J. ROY)  
Member (Judl.)

Dated: 13th January 1992.

Dy. Registration No  
17192